

(ग) इंडोनेशिया को दिये गये पहले ऋण की कितनी राशि बकाया है ?

वित्त मंत्रालय में राज्य मंत्री (श्री प्र० चं० सेठी) : (क) जी, नहीं। इंडोनेशिया को 5 करोड़ रुपये का एक नया ऋण देने के लिये इंडोनेशिया की सरकार से कोई औपचारिक प्रस्ताव प्राप्त नहीं हुआ है।

(ख) यह सवाल पैदा ही नहीं होता।

(ग) भारत द्वारा इंडोनेशिया को दिये गये 10 करोड़ रुपये के एक पहले ऋण की रकम अभी तक बकाया है।

Alleged Smuggling of Jewellery to Pakistan by Nawab of Rampur

3828. SHRI S. M. BANERJEE :
SHRI YAMUNA PRASAD
MANDAL :
SHRI JUGAL MONDAL :
SHRI RAM AVTAR SHARMA :
SHRI BANSH NARAIN SINGH :
SHRI BHARAT SINGH
CHAUHAN :
SHRI HUKAM CHAND
KACHWAI :
SHRI SHARDA NAND :
SHRI S. K. TAPURIAH :
SHRI N. K. P. SALVE :
SHRI SHASHI BHUSHAN :
SHRI B. K. DASCHOWDHURY :
SHRI INDRAJIT GUPTA :
SHRI JYOTIRMOY BASU :
SHRI P. RAMAMURTI :
SHRI DHIRESWAR KALITA :
SHRI MADHU LIMAYE :
SHRI YOGENDRA SHARMA :
SHRI J. M. BISWAS :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Enforcement Directorate and the Revenue Intelli-

gence Wing of her Ministry raided the house of Nawab of Rampur at Sardar Patel Marg, New Delhi, in the month of May, 1969;

(b) if so, whether it is also a fact that some documents were seized revealing that the said Nawab smuggled into Pakistan jewellery worth Rs. 12 lakhs;

(c) if so, whether prosecution has been launched against the Nawab; and

(d) if not, the reasons for the same ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) to (d). In connection with the investigations into certain transactions suspected to involve contravention of the Customs Act, 1962 and the Foreign Exchange Regulation Act, 1947, the Nawab and Begum of Rampur were contacted. They readily furnished the documents required for the investigation. A search of the house of the Nawab of Rampur by the Enforcement Directorate or the Directorate of Revenue Intelligence was, therefore, not necessary. The documents are under scrutiny. The fact whether there has been any *prima facie* contravention of the Customs Act, 1962 and/or of the Foreign Exchange Regulation Act, 1947 and the amount involved in such contravention will be known only on completion of the investigations.

The question of launching prosecution proceedings does not arise at this stage.

Financial advances to Agriculturists of Orissa

3829. SHRI CHINTAMANI PANI-
GRAHI : Will the Minister of FINANCE
be pleased to state :

(a) the total amount of credit which the State Bank of India has advanced to farmers and agriculturists in Orissa in 1968-69 and 1969-70 so far;

(b) the total amount of credit which the Agricultural Credit Corporation in Orissa has advanced during this period so far;

(c) the total amount of credit which the Agricultural Refinance Corporation in Orissa has advanced so far during this period;